

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.62/99 in O.A.1318/96 Date of Order:17.6.99

BETWEEN : A.Venkat Reddy :Applicant.

AND

1. Senior Superintendent of.

Post Offices, Secunderabad Division,
Hyderabad.

Respondent.

Counsel for the Applicant : Mr.K.K.Chakravarthy
Counsel for the Respondent : Mr.B.N.Sharma

CORAM :

HON BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

O R D E R.

((As per Honble Shri R.Rangarajan, Member(Admn.)))

Mr. K.K.Chakravarthy, learned counsel for the applicant and Mr. B.N.Sharma, learned standing counsel for respondents.

2. The OA was disposed of by order dated 8.9.98.

Operative portion of the judgement reads as below :-

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a) The impugned order dt. 19/21.6.95 (Annexure-XVI) passed by the disciplinary authority and the order dated 22.8.96 passed by the appellate authority are hereby set aside.

b) The respondent authorities may consider the necessity or otherwise of proceeding against the applicant for the alleged misconduct.

c) In such an event, the disciplinary proceedings shall be concluded as expeditiously as possible.

d) Time for compliance in regard to item (b) above is 1 (one) month from the date of receipt of a copy of this order.

3. By that order the punishment inflicted on the applicant ~~is~~ set aside that would be if any financial set

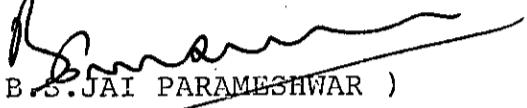
back was there for the applicant because of the penalty that should be compensated by paying him back the amount due to him. The direction does not indicate how to treat the leave period. Hence the applicant is ~~not~~ entitled for any payment for leave period. But he is at liberty to approach the departmental authorities in this connection. As the penalty order has been set aside the suspension period if any imposed on the applicant is to be treated as duty, and for that suspension period the applicant is entitled for full pay and allowances. If ~~already~~ the suspension period amount is not paid, the same should be paid within 30 days from the date of receipt of a copy of this order.

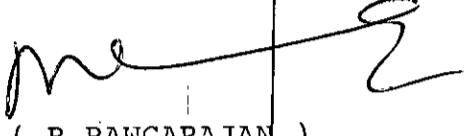
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4. With the above direction the C.P. is closed. No costs.


(B.S. JAI PARAMESHWAR)
Member(Judl.)


(R.RANGARAJAN)
Member(Admn.)

17.6.99

Dated 17th June, 1999

(Dictated in Open Court)

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